

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.9002-9003 OF 2013

M. NAGARAJU AND ANR.

APPELLANTS

VERSUS

GOVT.OF KARNATAKA AND ORS.

RESPONDENTS

O R D E R

Learned counsel for the appellants has filed IA No.222509/2024 seeking permission to withdraw the appeals.

Permission is granted to withdraw the appeals. Meaning thereby that the impugned order will stand. The parties are granted liberty to work out a remedy, if any, pursuant to the impugned order.

I.A. No.222509/2024 is allowed.

The appeals are, accordingly, dismissed as withdrawn.

.....J.
[M.M. SUNDRESH]

.....J.
[RAJESH BINDAL]

NEW DELHI;
7th MARCH, 2025

ITEM NO.55

COURT NO.8

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 7011-7013/2013

S. UDAYA SHANKAR

Appellant(s)

VERSUS

STATE OF KARNATAKA AND ORS ETC.

Respondent(s)

[ONLY I.A. NO. 222509/2024 IN CIVIL APPEAL No. 9002-9003 / 2013 IS LISTED UNDER THIS ITEM]

WITH

C.A. No. 9002-9003/2013 (IV-A)

IA No. 222509/2024 - WITHDRAWAL OF CASE / APPLICATION

Date : 07-03-2025 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Mr. Balaji Srinivasan, AOR

Mr. M Nagaraju, Adv.
Mr. Rohit Sharma, Adv.
Mr. Abhishek Kumar Singh, AOR

For Respondent(s) Mr. V. N. Raghupathy, AOR
Ms. Mythili S, Adv.
Mr. M. Bangaraswamy, Adv.
Mr. Venkata Raghu Mannepalli, Adv.
Mr. Md. Apzal Ansari, Adv.

Mr. Chandrashekhar A. Chakalabbi, Adv.
Mr. S.k Pandey, Adv.
Mr. Awanish Kumar, Adv.
Mr. Anshul Rai, Adv.
Ms. Seroshi Chatterjee, Adv.
For M/S. Dharmaprabhas Law Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.222509/2024 in C.A. Nos.9002-9003:

I.A. No.222509/2024 is allowed.

The appeals are, accordingly, dismissed as withdrawn in terms of the signed order.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)

(POONAM VAID)
ASSISTANT REGISTRAR